ORDERS OF THE TRIBUNAL

Dt. 28.11.2003

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applicant temess

granted tell 24/12/03

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For hearing.

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Mr. U.B. motopaka. Lap. or standing counses underforms to the optionance in the monther and tourp to additionment of the monther and tourp to additionment of the monther and one day. Porter is allowed.

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Order dated: 5.5.05

None appears for the applicant nor the applicant is present in person. However, Mr. U.B.Mohapatra, Ld. Sr. Standing Chunsel and also Mr. P.K.Padhi, Ld. Counsel for the Respondent No.4 ware present.

- 2. The applicant by filing this O.A. has alleged that although the post was advertised and reserved for ST category, the Respondent No.3 has selected Respondent No.4 who belongs to OBC by showing undue favour.
- dispute. However, the Respondents by filing detailed counter and by submitting the check list of the candidates who had applied for the selection to the post in question has disclosed that the applicant whose name appears at Sl. No.28 of the 45 candidates considered for selection to the post could not be considered for final selection on the ground that he did not fulfill all the formalities in connection with selection, i.e., he did not submit & character certificate, along with the application form. The

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## ORDERS OF THE TRIBUNAL

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other ST candidate whose name appears at S1.

No.42 of the check list also XXX not considered as his application was received after due date.

- 4. In the circumstances, the selection was made out to the OBC category candidates as per the procedure notified in the advertisement.
- 5. In view of the above facts and circumstances of the case, we see no irregularity in the selection for the post made by Respondent No.3, and accordingly, this O.A. is disposed of being devoid of merit.

MEMBER (JUDICIAL)

VICE\_CHAIRMAN